

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 214/MP/2018
alongwith
I.A.No.70/2018, 101/2018**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the PPAs dated 7.8.2008 in order dated 28.3.2018 in Case No. 104/MP/2017(Interlocutory Application moved by the Petitioner for clarification and for approval of Rs.106.95 Cr of IDC and FERV as against provisionally approved)

Date of Hearing : 20.12.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Adani Power (Mundra) Limited

Respondents : Uttar Haryana Bijli Vitran Nigam Limited & Ors.

Parties present : Ms. Poonam Verma, Advocate, APML
Ms. Abiha Zaidi, Advocate, APML
Shri Tarul Sharma, Advocate, APML
Shri Jagnish Langalia, APML
Shri M.G. Ramachandran, Advocate Haryana Utilities
Ms. Ranjita Ramachandran, Advocate Haryana Utilities

Record of Proceeding

At the outset, learned counsel for the Petitioner submitted that the Petition No. 214/MP/2018 and IA No 70 of 2018 and IA No. 101 of 2018 have been filed with regard to issues related to relief granted under change in law towards installation of FGD by the Commission vide order dated 28.3.2018 in Petition No. 104/MP/2017. Learned counsel for the Petitioner further submitted that IA No 70 of 2018 has already been admitted and requested to admit the Petition and IA No. 101 of 2018.

2. Learned counsel of Respondents submitted that the Petition as well as IAs are different. Learned counsel for the Respondents submitted that the replies have been filed in the Petition No. 214/MP/2018 and IA No 70 of 2018 and sought time to file reply in IA No. 101 of 2018.

3. After hearing the learned counsels for the Petitioner and the Respondents, the Commission admitted the Petition and IA 101 of 2018 and directed to issue notices to the Respondents.

4. The Commission directed the respondents to file their replies by 14.1.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 31.1.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.
5. The Petition and IAs shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**